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CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH, CUTTACK

O.A.No.617 of 2016
Cuttack this the 23rd day of September, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)
HON'BLE SHRI S.K.PATTNAIK, MEMBER(J)

Pabitra Kumar Sethy, aged about 26 years, Son of late Fakir Charan Sethy, At-Kunarpur, PO-Bhera, PS-Mahanga, Via-Mouda, Dist-Cuttack

...Applicant
By the Advocate(s)-Mr.K.P.Mishra

-VERSUS-

Union of India represented through:

1. The Secretary, Department of Posts, New Delhi
2. Chief Post Master General, Odisha Circle, Bhubaneswar-751 001, Dist-Khurda
3. Superintendent of Post Offices, Cuttack South Division, Cuttack-753 001
4. Inspector of Posts, Cuttack Central Sub Division, Cuttack-753 002

...Respondents

By the Advocate(s)- Mr.J.K.Nayak

ORDER(Oral)
S.K.PATTNAIK, MEMBER(J):
Heard the learned counsel for both the sides on the question of admission.

2. This is a case for compassionate appointment. Applicant has challenged the impugned order dated 25.4.2016(A/14) by which his prayer for compassionate appointment has been rejected on the ground that he does not possess the minimum educational qualification for GDS which is prescribed as 10th pass.

*SC/CA/16
23/9/16*

3. Admittedly, applicant has furnished the educational certificate of class 8th pass. As per Directorate's letter dated 14.1.2015, the minimum educational qualification for GDS has been prescribed as 10th pass. Under the said circumstances, the CRC rejected the case of the applicant for appointment on compassionate ground for the post of GDS. Therefore, there is no wrong in the approach of the respondents calling for interference by the Tribunal. The O.A.is, therefore, dismissed without being admitted on the ground that applicant has no substantive case for adjudication coupled with the fact that there is nothing wrong in the impugned order.

S.K.Pattnaik 9/16
(S.K.PATTNAIK)
MEMBER(J)

R.C.Misra
(R.C.MISRA)
MEMBER(A)

BKS